

GAHC010080042023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WA/126/2023

KHIRESWARI SAIKIA

VERSUS

THE STATE OF ASSAM AND 3 ORS. A
REP. BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM,
REVENUE (SETTLEMENT) DEPTT., DISPUR, GHY- 781006 (ASSAM).

2:THE GUWAHATI METROPOLITAN DEVELOPMENT AUTHORITY
REP. BY ITS CHAIRMAN
BHANGGARH
GUWAHATI- 781006 (ASSAM)

3:THE GUWAHATI MUNICIPAL CORPORATION
REP. BY ITS COMMISSIONER
GUWAHATI (ASSAM).

4:THE CIRCLE OFFICER
DISPUR REVENUE CIRCLE DISPUR
GUWAHATI- 781006
ASSAM

For the Appellant : Mr. Anurag Tiwary, Advocate.

For the Respondent(s) : Mr. N. Das, Government Advocate.
Mr. R. Borpujari, Standing Counsel, Revenue
Department,
Mr. S. Bora, Standing Counsel, GMDA.

- B E F O R E -
HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE MITALI THAKURIA

19.06.2023

Admit.

Issue notice.

Mr. R. Borpujari, learned Standing Counsel, Revenue Department appears for respondent No.1, Mr. S. Bora, Standing Counsel, GMDA and GMC appears for respondent Nos.2 and 3 and Mr. N. Das, learned Government Advocate, Assam appears for respondent No.4. Thus, formal steps are not required to be taken.

In terms of the direction of this Court dated 06.06.2023, Mr. R. Borpujari, learned Standing Counsel, Revenue Department has produced the original record pertaining to Dag No.3329/dag : 602 (old) of village- Hengrabari, Revenue Village Borbari Kisam, Mouza- Beltola under Dispur Revenue Circle.

He shall keep the record available for the Court's perusal on the next date.

Learned counsel for the appellant is at liberty to file additional pleadings if so required after providing advance copy to the learned counsel for the respondents.

List the matter for hearing along with WA No.6106/2023 (Filing Number).

JUDGE

CHIEF JUSTICE

Comparing Assistant